

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-203

IB - 2068/ND/2019

IA/3311/2020

IN THE MATTER OF:

Century Road Transport Pvt Ltd

Vs

Tyson Retail Services Pvt Ltd

....Applicant

....Respondent

SECTION

U/S 9 IBC Code 2016

Order delivered on 31.08.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Mr. Ashwani Kumar

For the Respondent : Mr. Nikunj for IRP

ORDER

In course of hearing, it has come to our notice that order dt. 04/06/2020 passed by us was neither communicated to the IRP nor the parties concerned, therefore, before passing any order on this application, we wanted to verify from the office, whether the order passed by us on 04.06.2020 was communicated to the IRP and both the parties or not. Therefore, list the case on 02.09.2020.

sd/-

(K.K. VOHRA)
MEMBER (T)

sd/-

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)